

Worker Died In Mine Accidents*[Translation]*

3138. SHRI HARADHAN ROY: Will the Minister of Labour be pleased to state:

(a) the number of workers killed in mine accidents during 1991-92 and during the current year upto September 1992;

(b) the amount of compensation paid to the families of the deceased persons; and

(c) the steps taken by the Government to prevent such accidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The information is being collected and will be laid on the Table of the House.

(b) payment of compensation by the management to the next of kin of the deceased is regulated under the Workmen's Compensation Act, 1923 which is administered by the respective state Governments/ Union Territory Administrations. Information on this aspect is not maintained in the Ministry of Labour.

(c) Provisions for safety, health and welfare of workers employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed thereunder. Officers of the Directorate General of Mines Safety inspect the mines from time to time in order to enforce the statutory provisions in respect of mines safety and take appropriate action under the Mine Act, 1952 against the persons held responsible for violating the provisions of the Act. The Direction-General of Mines Safety also issues guidelines in the form of circulars to the mines management from time to time for adopting safety measures.

Refinancing to Uttar Pradesh by National Housing Bank

3139. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the National Housing Bank has provided refinancing facilities to the State Rural Bank of Uttar Pradesh for the construction and repair of houses;

(b) if so, the details thereof and the amount provided during the last two years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). National Housing Bank (NHB) had introduced various refinance schemes in respect of eligible housing loans granted by primary lenders. It has also introduced a scheme for subscription to the Special Rural Housing Debentures (SRHDs) floated by State Land Development Banks in respect of their eligible lending for rural housing as per the norms prescribed by NHB. NHB has reported that as on November, 1992, it has provided Rs. 8.99 crores by way of subscription to the Special Rural Housing Debentures (SRHDs) of Uttar Pradesh Rajya Krishi Evam Gramya Vikas Bank Limited.

*[English]***Legislation for Unorganised Sector**

3140. PROF. SUDARSAN RAYCHAUDHURI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government proposed to introduce a Central legislation for the unorganised sector in the country; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

Minimum Wages for Different Establishments

3141. SHRI MOHAN RAWALE: Will the Minister of LABOUR be pleased to state:

(a) whether the minimum wages of employees engaged by Railways and Ports for loading and unloading pit cleaning operations have not been revised for a long time;

(b) if so, the steps taken by the Government in this regard;

(c) the number of workers, the rate of existing wages and when it was last revised; and

(d) the steps taken by the Government to review the minimum wages of these workers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

Equipment Problems in Coal Projects

3142. SHRI R. SURENDER REDDY: Will the Minister of COAL be pleased to state:

(a) whether some major coal projects are facing serious problems with regard to the equipments:

(b) if so, the names of such projects and the reasons for such problems; and

(c) the measures taken/being taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Some major coal projects are facing problems due to delay in supply of equipment by the indigenous mining equipment manufacturers. These are:-

(i) Amlohri-OCP (NCL)- delay in supply of dragline.

(ii) Lingraj-OCP (MCL)- delay in supply of shovels.

(iii) Ramagundam-OCP-III (SCCL)- delay in supply of shovels.

(iv) GDK-II'A'- UG (SCCL)- delay in supply of longwall equipment.

Besides some major projects, namely, Jhanjra-UG (ECL), Goleti Longwall (SCCL), Nigahi-OCP (NCL) and Khadia-OCP (NCL) have problems of procurement of equipment and spares from the erstwhile USSR.

(c) Coal companies have drawn up requirement of equipment of projects and placed orders in advance matching with the lead time of procurement. Bi-annual meetings are being held in the Ministry of Coal with the Public Sector Equipment Manufacturers to sort out problems of supply and after sales service requirement. Equipment supply is being regularly monitored in the Ministry of Coal and in CIL for interactions with the Manufacturers. Action is also being